

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

IB-2649 (ND)/2019

**IN THE MATTER OF**

Maxwell.

VS.

ASP Sealing Products Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

Under Section 9 IBC code 2016

**Order delivered on 08.01.2020**

**Coram:**

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Ashok K. Vadhera and Mr. Rishi Vadhera Advocates

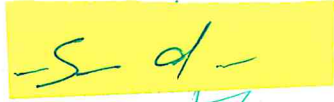
For the Corporate Debtor : Mr. Aditya Nayyar Advocate

**ORDER**

Counsels for both the sides are present. Counsel for the Corporate Debtor is present. Prayed for time for filing of Vakalatnama and reply. At request time is enlarged with the direction to file reply within two weeks by circulating copy to the other side. Thereafter, within one week the counsel for the Operational Creditor will file rejoinder if any. Matter is posted for making final submissions.

Put up on 10.02.2020.

  
(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)